

the country *vis-a-vis* their commissioning schedule. There is a well established mechanism for monitoring and review of these projects and also for initiating corrective measures wherever necessary to ensure that the projects are commissioned according to their schedule. Some of the important measures taken are as follows:

- The Central Electricity Authority (CEA) has appointed designated nodal officers to be associated with each on-going project, who continuously and closely monitor the progress at site through frequent visits and regular interaction.
- Intensive review meetings are regularly organized by the Ministry of Power along with CEA, the Central Public Sector Undertakings (CPSUs) and other stakeholders to review the critical milestones associated with each on-going project.
- A Power Project Monitoring Panel (PPMP) has been set up to independently follow up and monitor the progress of the critical projects.

The Government is confident of substantially achieving the target of capacity addition during the 11th Plan as a result of the close monitoring and review of the ongoing projects.

(c) and (d) A Committee was constituted, under the Chairmanship of Member (Planning), Central Electricity Authority, with representatives from CEA, NTPC, NHPC, NPC and BHEL to recommend the criteria for commissioning of new power plants of different fuel sources after examining international practices. The Committee, in its report has recommended to the Ministry of Power to change the definition of commissioning of power projects to reflect its true operationalisation. The report is under examination in the Ministry of Power.

Monitoring of Acts related to Social Justice

1523.SHRI CHANDRAN PILLAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Central Government has any mechanism to monitor implementation of the recent Acts pertaining to Social Justice;

(b) whether implementation of these Acts requires extended infrastructure and functionaries;

(c) if so, whether Government has provided adequate funds to the States towards this effect; and

(d) if so, the details thereof; State-wise and if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) "The Maintenance and Welfare of Parents and Senior Citizens' Act, 2007" is a recent Act pertaining to Ministry of Social Justice & Empowerment. The Government is monitoring the implementation of its provisions as envisaged under Section 31 of the above Act.

(b) to (d) The Act comes into force in a State only upon being so notified under Section 1(3) by the State Government. The responsibility is, therefore, cast upon the State Governments notifying the Act to provide the necessary resources for its implementation.